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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No 62 (RE-2013)/2009-2014
New Delhi, Dated: 1 January, 2014

Subject: Export of Stone Aggregate to Maldives.

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992) read with Para 1.3 of the Foreign Trade Policy, 2009-2014, as amended from time to time, the Central Government hereby withdraws Notification No.34(RE-2012)/2009-2014 dated 08.02.2013, with immediate effect.

2. Notification No. 54(RE-2010)/2009-14 of 07.06.2011 had permitted export of specified quantities of Stone Aggregates to Maldives for the years 2011-12, 2012-13 & 2013-14. This was stopped till further notice vide Notification No. 34 (RE-2012)/2009-14 dated 08.02.2013. Now Notification No. 34 (RE-2012)/2009-14 dated 08.02.2013 is being withdrawn. Accordingly, export of Stone Aggregates to Maldives is permitted with immediate effect.

3. Effect of this notification:

Export of Stone Aggregates to the Republic of Maldives is being permitted subject to the conditions and

quantity ceiling indicated in Notification No. 54 dated 07.06.2011.

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(Issued from 01/91/171/59/AM09/Export Cell)